

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. IA 383/2024 in C.P.(IB)-528(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.05.2024**

NAME OF THE PARTIES:- Bank of Maharashtra
V/s
Mr. Subodh Kayarkar Personal
Guarantor Of M/S Decofurn
Multiprojects Private Limited

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 383 of 2024:- Counsel, Manoj Kumar Mishra a/w Rahul Darji appeared for the Applicant/RP. This Application is filed by the RP for placing on record report u/s 99 of the IB Code, 2016 which is annexed with the present Application. The said report is taken on record, no order is called for. Accordingly, **IA 383 of 2024** is **allowed** and **disposed of**.

Counsel, Rohit Giri appeared for the Petitioner, Counsel, Aashray Chaudhary appeared for the Personal Guarantor. Let reply/objections against the report of the RP, if any, on behalf of the Personal Guarantor be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for final hearing on **28.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)